

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 6158- JK (LD) of 2026

DATED:- 15 - 05 - 2026

Sanction is hereby accorded to the appointment of Mr. Thanna Ji Bhat, Mobile No. 9419903927, Under Secretary to Government, School Education Department as Officer In-charge Litigation (OIC) for the cases mentioned in annexure to this Government Order indicated against each, including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner Secretary to Government

Dated: 15.05.2026

No:-LAW-OIC/4/2026

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, School Education Department.
5. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No. 6158- JK(LD) of 2026 dated 15.05.2026

S. No.	Case Number
1	Arti Sharma Vs U.T of J&K & Ors. in OA No. 302/2026.
2	Raj Singh Jasrotia & Ors Vs U.T of J&K & Ors. in OA No. 827/2025.

Reynges *Im*